IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.75607 of 2019

(Arising out of Order-in-Appeal No.185/Pat./S.T/Appeal/2018-19 dated 30.11.2018 passed by Commissioner (Appeals) of CGST & Excise, Patna II)

M/s Jay Shree Tea & Industries Ltd.
P.O.Majhaulia, Dist.-West Champaran, Bihar-845438

Appellant

VERSUS

Commissioner of CGST & Excise, Patna I
4th Floor,C.R.Building,Bir Chand Patel Path, Patna-800001.

Respondent

Appearance:
None for the Appellant
Shri J.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75776/2021

DATE OF E-HEARING : 26.11.2021
DATE OF DECISION : 26.11.2021

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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